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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :
PETITION NUMBER : TCP/101/2016
NAME OF THE PETITIONER(S) : Vis-Ram Financial Services Private Limited
NAME OF THE RESPONDENT(S) : Metafilms (India) Limited & 33 others
UNDER SECTION : 111, 111A, 235(2), 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	VISRAM FINANCIAL SERVICES (P) LTD PETITIONER	ADV. S. VELU (ON CHARGE OF VAIKALAT) Rep. by R SUBRAMANIAN ADV.	R Subramanian
2.	H. PARTHAK SESHADRI N.P. VIJAY KUMAR	Counsel for Respondents 1-31 & 33	Adv. S. Velu

ORDER

Shri R Subramanian, counsel for petitioner present. Shri N P Vijay Kumar, counsel for R1 to R31 & R33 present. Counsel for petitioner filed affidavit showing proof of service of notice to R34. The same is taken on record. On perusal of the affidavit and track delivery report, this Bench is satisfied that the service effected is held sufficient. R34 is called absent. No representation. In the circumstances, R34 is set ex parte. Counsel for petitioner stated that he informed the counsel for R32 for his appearance today. He is called absent. Counsel for respondents filed CA 12/2017 stating to file certain documents in support of his claim. Counsel for petitioner has no objection to the same and also is not intending to file counter. The same is taken on record. Counsel for petitioner is directed to inform R32 about the date of next hearing. The matter is posted for final hearing. Put up on **28.02.2017 at 02.30 P.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)